

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

(IB)-334/ND/2017

In the matter of :

Shiv Vani Buildwel (P) Ltd.

....PETITIONER

SECTION :

Under Section 252 (3)

Order delivered on 29.11.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Nitesh Sachar, Advocate
Mr. Sunpreet Singh, Advocate

For the Respondent/Corporate Debtor :

For the RD(N)

: Mr. Manish Raj, Co. Prosecutor

For the Intervener

: Ms. Lakshmi Gurung, Standing
Counsel, Income tax department

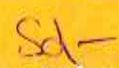
ORDER

Learned Counsel on behalf of the petitioner is present. Ld. representative for the ROC is also present and seeks time to comply with the directions dated 15.10.2017 for filing reply to the appeal.

Taking into consideration the said representation, two weeks time is granted finally for filing reply to the appeal.

In the meanwhile, the Petitioner is also directed to take notice on the jurisdictional office of the Income tax Department where the last assessment of the Company was done prior to its striking off and also to serve a copy of the appeal along with annexures to Ms. Lakshmi Gurung, Standing Counsel appearing before this Tribunal for income tax matters. Income tax Department to respond on or before the next date of hearing in relation to the Company petition by filing its observations/objections, if any.

Post the matter on 15.1.2018.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit